

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH - COURT NO. 1

**Service Tax Early Hearing Application No. 40051 of 2021
IN
Service Tax Appeal No. 41500 of 2019**

(Arising out of order-in-appeal No. TCP-EXCUS-000-APP-111/2019 Dated
29.05.2019 passed by Commissioner of CT & CE (Appeals), Tiruchirapalli)

Bharat Heavy Electricals Ltd. Appellant

VERSUS

**Commissioner of GST & CCE
Chennai (Trichy)Respondent**

APPEARANCE:

Shri G. Natrajan, Advocate for the Appellant

Shri L. Nandkumar, Authorized Representative of the Department

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

MISCELLANEOUS ORDER NO. 40055 / 2021

DATE OF HEARING: July 19, 2021

JUSTICE DILIP GUPTA

An application has been filed by the Appellant in an Appeal filed in the year 2018 with a prayer that the Appeal may be listed for hearing at an early date.

2. It has been submitted by learned Counsel for the Appellant that the matter is covered by a decision of the Tribunal.

3. Having heard the learned Counsel for the appellant and the learned Authorized Representative of the Department, we allow the application and direct that the Appeal shall be listed for hearing whenever the Bench is next constituted.

(Order dictated and pronounced in the open court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

Rekha